

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 656 of 1995

Allahabad this the 06th day of June 1997

Hon'ble Mr. Justice B.C. Saksena, Vice Chairman
Hon'ble Mr. S. Das Gupta, Admn. Member

Vinod Kumar Tiwari son of late Sri Bir Bhan Tiwari,
resident of A-2/A Railway Colony, Nirala Nagar,
Kanpur.

Applicant

By Advocate Sri B.N. Singh

Versus

1. Union of India through the General Manager,
Northern Railway, New Delhi.
2. The Senior Divisional Electrical Engineer
(Rolling Stock Operation) Northern Railway,
Allahabad Division, Allahabad.
3. The Assistant Electrical Engineer (R&O),
Northern Railway, Allahabad.

Respondents

By Advocate Sri Prashant Mathur

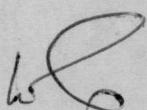
O R D E R (Oral)

By Hon'ble Mr. Justice B.C. Saksena, V.C.

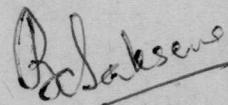
Learned counsel for the parties agree
that the question involved in the present O.A. is
squarely covered by a decision dated 10.2.1997
rendered in O.A. 657 of 1995 Santosh Kumar Vs.
Union of India through General Manager, Northern
Railway, New Delhi and Others.

(9) (2)
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2. In view of the above proposition of law indicated in the order passed in O.A. 657 of 1995, the present O.A. is allowed and order dated 22.3.1995 passed by the respondents no.2 and 3 are quashed. The reviewing authority, however, shall be at liberty to proceed afresh, if so advised, in accordance with law. We further provide that if any action is proposed to be taken, such action shall be initiated within a period of 3 months from the date of communication of this order. Parties shall bear their own costs.



Member (▲)



Vice Chairman

/M.M./